

1	2	3
5.	Kuwait	2.15
6.	Malaysia	2.21
7.	Oman	2.17
8.	Pakistan	1.03
9.	Peru	2.86
10.	Sri Lanka	1.21
11.	Thailand	3.58
12.	United Kingdom	7.81
13.	United States of America	7.99
14.	Russian Federation	3.32
15.	Spain	6.67

Source: World Health Statistics 2015 published by World Health Organization.

Expert panel for redressal on nurses' grievances

1862. DR. CHANDAN MITRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has decided to set up an expert panel to look into grievances pertaining to service conditions of nurses employed with private hospitals and private nursing homes, if so, the details thereof; and

(b) the steps taken by Government to check exploitation of nurses working with private medical care institutions across the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): (a) In compliance of Hon'ble Supreme Court's judgement dated 29th January, 2016 in WP(C) No. 527/2011, Ministry of Health and Family Welfare *vide* order No. Z.28015/15/2013-N dated 24th February, 2016 has constituted a Committee under the Chairmanship of Director General of Health Services (DGHS) to look into the grievances raised in the Writ Petition in respect of Nurses, who are working in private hospitals and nursing homes etc.

(b) Health being a State subject, the matter pertaining to improving and regulating the service conditions of the nurses working in the private hospitals in the country comes under the purview of the State Governments in which the private hospitals are

located. All the State Governments have been requested, from time to time for improvement of service conditions of nurses including those working in the private sector.

Money laundering practice in medical colleges

1863. SHRIMATI VANDANA CHAVAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has taken note of large number of seats in medical colleges being sold for huge sums of money and not on the basis of merit, especially in private medical colleges, if so, the steps taken in this regard; and

(b) whether Government is planning to set up an independent body to look into such money laundering practices in colleges, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): (a) The Central Government with the objective to provide a more just, fair and transparent selection procedure that recognizes merit as criteria, had introduced the National Eligibility cum Entrance Test (NEET) for admission to Under Graduate (UG)/Post Graduate (PG) Medical Courses. Accordingly, MCI amended Graduate Medical Education Regulations, 1997 and Post Graduate Medical Education Regulations, 2000 *vide* Notifications dated 21.12.2010 to conduct examination from the academic year 2012-13. MCI issued a revised Notification dated 27.02.2012 to conduct examination from the academic year 2013-14. The Hon'ble Supreme Court *vide* its judgment dated 18.07.2013 in NEET related cases quashed the implementation of NEET. The Central Government and MCI filed Review Petition (C) No.2048-2157 of 2013 and Review Petition (C) No.2159-2268 of 2013 respectively before the Hon'ble Supreme Court. The Review Petitions were heard by the Five-Judge Bench of Hon'ble Supreme Court. The Hon'ble Supreme Court *vide* its order dated 11.04.2016 has allowed these Review Petitions and ordered that "We, therefore, allow these Review Petitions and recall the judgment dated 18th July, 2013 and direct that the matters be heard afresh. The Review Petitions stand disposed of as allowed." Further, *vide* its order dated 28.04.2016 in Writ Petition No.261/2016 filed by Sankalp Charitable Trust and and the Hon'ble Supreme Court has allowed conduct of NEET (UG) in two phases.

In case of Government Medical Colleges, the respective State Governments are responsible for fixation of fees, However, in the case of private unaided Medical Colleges, the fee structure is decided by the Committee set up by the respective State Government under the Chairmanship of a retired High Court Judge in pursuance of the